

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 50 OF 2016 &  
IA NO. 135 OF 2016**

**Dated : 10<sup>th</sup> October, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

**In the matter of:**

**Mohit Industries Ltd. .... Appellant(s)  
Vs.  
Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1  
Ms. Ranjitha Ramachandran for R-2

**ORDER**

IA No. 135 of 2016 (for exemption from filing certified copy of the impugned order) is allowed. Application is disposed of.

The learned counsel for the Respondent No. 2 submits that reply has been filed after serving copy on the other side. The learned counsel for the State Commission submitted that they will file final written submissions at the time of final hearing. The learned proxy counsel for the Respondent no. 3 submitted that they will adopt the same written submissions filed by the State Commission and Respondent no. 2. The learned counsel for the Appellant is at liberty to file rejoinder, if any, within four weeks i.e. on 08.11.2017 after serving copy on the other side.

List the matter for hearing on **05.12.2017.**

**(Justice N.K. Patil)  
Judicial Member**

**(I. J. Kapoor)  
Technical Member**